Notification

Government of Gujarat Health and Family welfare Department, Sachivalaya, Gandhinagar. Dated the 13th March 2020

The **No.GP/9/NCV/102020/SF-1/G:-**In exercise of the powers conferred under sections 2, 3 and 4 of the Epidemic Diseases Act, 1897, The Government of Gujarat hereby frames the following regulations regarding COVID - 19 (Corona Virus Disease, 2019).

- 1. (i) These regulations may be called the Gujarat Epidemic Diseases, COVID-19 Regulations, 2020.
 - (ii) They shall came into force from the date of its publications in the official Gazette and shall remain in force for the period of one year from the date of its publication.
- **2.** (i) "Epidemic Disease" means COVID-19 (Corona virus Disease, 2019).
 - (ii). "Authorized Persons" means Commissioner Health, Family Welfare, Medical Services, Medical Education and Research at State level, Municipal Commissioners in the Corporation areas, District Collector in the districts and any other officers authorized by the Health and Family Welfare Department.
 - (iii). "Designated laboratory" means a laboratory approved by the Commissioner, Health, Family Welfare, Medical Services, Medical Education and Research, Gujarat state.
- **3.** All Government and private hospitals must have Flu corners for screening of suspected cases of COV ID-19 (Corona Virus Disease, 2019).
- 4. (1) All Government and private hospitals during screening of such cases shall record the history of travel of the person if he has travelled to any country or area where COVID-19 has been reported. In addition the history of coming in contact with a suspected or confirmed case of COVID-19 shall be recorded:

Provided that in case the person has any such history in last 14 days and the person is asymptomatic then he must be kept in home quarantine for 14 days from the day of exposure.

Provided further that in case the person has any such history in last 14 days and he is symptomatic as per the case definition of COVID-19, he must be isolated in a hospital and will be tested for COVID- 19 as per protocol.

- (2) Information of all such cases should be given to office of Chief District Health Officer/Medical Officer of Health of the district/Municipal Corporation immediately.
- 5. To avoid spread of any rumor or unauthenticated information regarding COVID-19, no person/institution/organization will use any print or electronic media for information regarding COVID-19 without prior permission of the Health and Family welfare Department. In Case any person/institution/organization is found indulging in such activity, it will be treated as a punishable offence under these regulations.
- 6. Only designated laboratories are authorized to take or test samples for COVID-19 in the State of Gujarat. All such samples will be collected as per guidelines of Government of India and will be sent to designated laboratory by the District Nodal Officer of the Department of Health and Family Welfare of the concerned district.
- 7. Any person with a history of travel in last 14 days to a count or area from where COVID-19 has been reported, must report to nearest Government hospital or call at toll -free helpline number 104 so that necessary measures if required may be initiated by the Health and Family Welfare Department.
- 8. Any persons with a history of travel to a country or area from where COVID- 19 has been reported in last 14 days, but who does not have any symptoms of cough, fever, difficulty in breathing, should isolate themselves at home and cover their mouth and nose with a mask. Such persons must take precautions to avoid contact with any person including family members for 14 days from the date of arrival from such area.
- **9.** Authorized Persons are authorized to admit a person and isolate him if required in case where he has a history of visit to an area where COVID-19 is endemic and is symptomatic.
- **10.** If a person having suspected case of COVID- 19 refuses admission or isolation, the authorized persons will have power to forcefully

admit, retain, keep and isolate him for a period of 14 days from the onset of symptoms or till the reports of laboratory tests are received, or such period as may be necessary.

- 11. If cases of COVID-19 are reported from a defined geographic area such as village, town city, ward, colony, settlement, the District Administration of the concerned district shall have the right to implement following containment measures, but not limited to these, in order to prevent further spread of the disease
 - (i) Sealing of the geographical area.
 - (ii) Barring entry and exit of population from the containment area.
 - (iii) Closure of schools, offices and banning public gatherings.
 - (iv) Banning vehicular movement in the area.
 - (v) Initiating active and passive surveillance of COVID-19 cases.
 - (vi) Hospital isolation of all suspected cases.
 - (vii) Designating any Government/Private building as containment unit for isolation of the cases.
 - (viii) Staff of all Government departments will be at disposal of District administration of the concerned area for discharging the duty of containment measures.
 - (ix) Any other measure as directed by Department of Health & Family Welfare.
- 12. District Disaster Management Committee headed by District Collector is authorized for planning strategy regarding containment measures for COVID-19 in their respective districts. The District Collector may co-opt more officers from different departments for District Disaster Management Committee for this activity under these regulations.
- 13. (i) Any person/institution/organization found violating any provision of these regulations shall be deemed to have committed an offence punishable under section 188 of Indian Penal Code (45 of 1860).
 - (ii)The Commissioner of Health, Family Welfare, Medical Services, Medical Education and Research or District Collector of a district shall be a competent authority for initiating any proceeding under these regulations for its violations.
- 14. No suit or legal proceeding shall lie against any person for anything done or intended to be done in good faith under these regulations unless proved otherwise.

By order and in the name of Governor of Gujarat,

(Dr. Jayanti Ravi) Principal Secretary to Government Health & Family welfare Department

No.GP/9/NCV/102020/SF-1/G:

Dated- D3 MAR 2020

The manager, Government Press, Sector 30, Gandhinagar – with a request to publish in the Gujarat Government Gazette and to send the 100 copies to Government.

(Ripal Prajapati) Section Officer Health & family welfare Department

A copy of the above is forwarded to the following for information and compliance:

- All the Municipal Commissioners in the State of Gujarat.
- All the District Collector in the State of Gujarat.
- The commissioner, Health and Medical Services and Medical Educations and research Gandhinagar
- Urban Development and Urban Housing Department, Sachivalaya, Gandhinagar
- Panchayat and Rural housing Department, Sachivalaya, Gandhinagar
- Revenue Department, Sachivalaya, Gandhinagar
- System Manager, Health & Family welfare Department, Gandhinagar
- Select file

(Ripal Prajapati) Section Officer Health & family welfare Department